

â ITEM NO.15
(MM)

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6254/2012

(Arising out of impugned final judgment and order dated 04/05/2012
in CRLA No. 759/1982 passed by the High Court Of Judicature at
Allahabad)

JAGADAMBA PRASAD

Petitioner(s)

VERSUS

STATE OF U.P. Respondent(s)
(with appln. For bail, bring on record addl. Documents, brining
onrecord addl. Documents, exem. From filing O.T. and office report)

WITH

SLP(Cr1) No. 7568/2012
(With appln.(s) for exemption from filing O.T. and appln.(s) for
bail and Office Report)

Date : 01/09/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s)

Mr. Rameshwar Prasad Goyal, Adv.

Mr. Ayush Negi, Adv.
Mr. Anurag Kishore, Adv.

For Respondent(s)

Mr. Adarsh Upadhyay, Adv.
Mr. Siddharth Seengar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. J.C.Gupta, learned senior counsel for the petitioner

is reported unwell.
Signature Not Verified

Post again after six weeks.

Digitally signed by
Shashi Sareen
Date: 2015.09.01

(Shashi Sareen)
08:44:03 IST
Reason:

AR-cum-PS

(Veena Khera)
Court Master